

competitive rates and other related factors. During 1983-84 financial year, 14.09 lakh Mts. of edible oils were imported at the value of Rs. 846 crores.

(c) The quantum of edible oil to be imported is decided by the Government from time to time taking into consideration the several factors like the availability of indigenous oils, likely demand of the edible oils and availability of the foreign exchange.

Tripartite Industrial Committees

3058. SHRI THAMPAN THOMAS : Will the Minister of LABOUR be pleased to state :

(a) whether there are Tripartite Industrial Committees under his Ministry ;

(b) if so, the details of the committees and their members ;

(c) the details of the meetings held of these committees during the years 1982, 1983 and 1984 ; and

(d) the important decisions taken or recommendations made by these committees at their meetings in 1982, 1983 and 1984 ?

THE MINISTER OF LABOUR (SHRI T. ANJIAH) : (a) Yes, Sir.

(b) & (c). Details of Industrial Committees constituted their members and meetings held are given in the statement at Annexure-I.

(d) A summary of decisions/recommendations made by these Committees is given in the statement at Annexure-II.

Annexure-I

Sl. No.	Name of the Industrial Committees Constituted	Members				Meetings held		
		Central Govts.	State Govts.	Employers	Workers	1982	1983	1984
1.	Industrial Committee on Jute Industry	6	4	11	11	—	31.3.83 (1st meeting)	—
2.	Industrial Committee on Plantations Industry.	3	7	10	10	—	19.3.83 (1st meeting)	—
3.	Industrial Committee on Chemical Industry.	4	6	12	12	—	13.8.83 (1st meeting)	—
4.	Industrial Committee on Engineering Industry.	5	8	11	11	—	22.12.83 (1st meeting)	—
5.	Industrial Committee on Cotton Textiles.	2	9	11	11	—	—	—

Annexure-II

Summary of important decisions/recommendations of Industrial Committees.

Industrial Committee on Jute Industry. The Committee decided that the Government of West Bengal should immediately convene a tripartite meeting of the Trade Unions and Employers organisations of the Jute industry to discuss the charter of demands, non-implementation of agreement, awards in respect of work-load and revision of grades and scales of pay of jute mill workers given in 1979 by the State Labour Minister, and decide the matter within six months. The matter may be decided under the Industrial Disputes Act if the proposed tripartite meeting fails to come to any decision. The Labour Minister, West Bengal may convene a meeting to solve the issue of closures, lock-out and lay-off of jute mills in West Bengal and report the matter to the Central Government. Possible steps for setting up of a legal cell under the Law Ministry in West Bengal, as well as adjustment of the amount which is lying with the Chief Controller of Imports and Exports for payment as subsidy to the Jute Mills against provident fund arrears by the defaulting mills, be taken.

The Committee also decided that the Directorate General, Factory Advice Service and Labour Institutes would issue necessary guidelines on safety in the Jute Industry to State Governments. State Governments would submit a Report on action taken in this respect. They would also strengthen the inspecting machinery in the States.

Industrial Committee on Plantations Industry. It was decided that the State Governments which are administering the Plantations Labour Act and Rules should make all efforts to secure full implementation of its legal provisions, and ensure adequate facilities of drinking water, medical facilities, creches etc. As regards housing facilities, in States, it was suggested that the problems should first be discussed in the Housing Advisory Boards/Committees of the respective States, and their recommendations should be forwarded to the Ministry of Works and Housing. After obtaining their comments, the matter should be further processed by the Ministry of Labour with the Ministry of Finance. For taking over of closed and sick gardens by the Central Government, it was suggested that the representatives of workers and employers may prepare a memorandum on the matter and submit it to the Ministers of Finance and Commerce. This may be followed by a meeting with the concerned Ministers, so that the problem facing the Plantation Industry could be brought to their attention.

Industrial Committee on Chemical Industry. Regarding retrenchment, lay off, lockout and closures in Rayon and Staple Fibre Industries, the Committee decided that a note on this item be prepared and referred to the Ministry of Commerce for their examination. It was decided that urgent and appropriate measures should be taken to provide safeguards against pollution.